

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/MP/2015

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.

Date of hearing : 9.8.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Deep Rao, Advocate, MEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for three weeks time to file rejoinder to the reply filed by the respondent. He further submitted that the petitioner has engaged M/s Power Research and Development Consultants Pvt. Ltd. to conduct study regarding congestion in transmission Network and report is awaited in this regard.

2. The Commission directed the petitioner to file its rejoinder and report on or before 8.9.2016 with an advance copy to the respondent. The respondent was directed to file its comments on report, by 23.9.2016.

3. The petition shall be listed for hearing on 18.10.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**